

Through Video Conference via Cisco WebEx.

CBI Case No. 13/2020

CBI v. B. K. Basavaraju & Anr.

26.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 with counsel Sh. Kanhiya Singhal.

Accused No. 2 with counsel Sh. Nikhilesh Kumar.

PP for the CBI seeks some more time to file reply to the applications under Section 207 Cr.P.C. and Section 451 Cr.P.C. preferred by the accused No.1 by stating that the IO is suffering from COVID-19 and is hospitalized. Let the reply be filed before the next date with advance copy to the counsel for the accused No.1.

Re-list for arguments on the pending applications on 05.09.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/26.08.2020.

Through Video Conference via Cisco WebEx.
CBI Case No. 246/2019.
CBI v. R. K. Srivastava & Ors. (Saptaparni CGHS)

26.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against the accused Nos. 4 & 7 stand abated.

Sh. R. S. Ahuja, counsel for accused Nos. 1 & 10.

Sh. S.K. Bhatnagar, counsel for accused Nos. 2, 3, 5, 6, & 9.

Sh. Abhishek Prasad, counsel for accused No. 8.

Sh. D. S. Kohli, counsel for accused No. 15.

None has joined the proceedings on behalf of accused Nos. 11 to 14 & 16. In view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, no adverse order is being passed today.

Re-list for arguments on charge on 13.10.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.


(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/26.08.2020.